

Rep. by Act 56 of 1974, s. 2 & Sch I

## THE INCOME-TAX (AMENDMENT) ACT, 1963

No. 43 OF 1963

[9th December, 1963]

### An Act further to amend the Income-tax Act, 1961.

BE it enacted by Parliament in the Fourteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Income-tax (Amendment) Act, 1963. Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of April, 1963.

43 of 1961.

2. In section 33 of the Income-tax Act, 1961, in sub-section (1)— Amendment of section 33.

(a) in clause (i), the word “and” where it occurs last shall be omitted;

(b) for clause (ii), the following clauses shall be substituted, namely:—

“(ii) in the case of machinery or plant installed before the 1st day of April, 1961, twenty-five per cent. of the actual cost of the machinery or plant to the assessee; and

(iii) in the case of machinery or plant installed after the 31st day of March, 1961—

(a) where the machinery or plant is installed after the 31st day of March, 1963 and before the 1st day of April, 1966, for the purposes of business of mining coal, thirty-five per cent. of the actual cost of the machinery or plant to the assessee, and

(b) in any other case, twenty per cent. of the actual cost of the machinery or plant to the assessee.”.